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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 15.11.2000

OA 52/96

Narain Singh, T.S.Khalasi under Chief Signal Inspector (C),
w/Rly., ~~Maxxxx~~ Ajmer.

... Applicant

v/s

1. Union of India through General Manager, w/Rly,
Churchgate, Mumbai.
2. Dvl.Rly.Manager (E), w/Rly, Ajmer Dn., Ajmer.
3. Chief Signal & Telecom Engineer (C), w/Rly,
Churchgate, Mumbai.

... Respondents

CORAM:

HON'BLE MR .S .K .AGARWAL, JUDICIAL MEMBER

HON'BLE MR .GOPAL SINGH, ADMINISTRATIVE MEMBER

For the Applicant	... Mr .Shiv Kumar
For the Respondents	... None

ORDER

PER HON'BLE MR .S .K .AGARWAL, JUDICIAL MEMBER

In this OA, the applicant makes a prayer to direct the respondents to absorb him against a regular vacancy in the regular establishment forthwith and allow all consequential benefits.

Shiv Kumar

2. Reply was filed. In the reply it has been specifically stated that applicant was engaged as Project Casual Labour under ~~XXX~~ C.S.I.(C) Ajmer and quota for the project casual labour is only 20%. It is also stated in the reply that since the applicant is a project casual labour, hence he cannot claim his regularisation in Group-D service against the vacancies of 20%. It is also stated in the reply that only six project casual labours who are placed at Sl.No.1 to 3 and 5 to 7 have been regularised in Group-D service and Sl.No.4 and 8 to 20, including the applicant, are to be regularised in future vacancies arises on account of 20% quota. It is also stated in the reply that the applicant is standing at Sl.No.20 of the screened panel and he will be made regular on his turn in near future on availability of vacancy. No rejoinder to this reply has been filed.

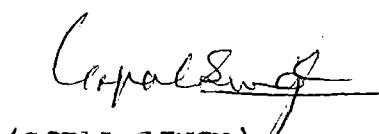
3. Heard the learned counsel for the applicant and also perused the whole record.

4. On the basis of the averments made in the pleadings it is evident that the applicant is standing at Sl.No.20 of the screened panel and he is entitled to absorption on his turn on availability of vacancies.

Suraj

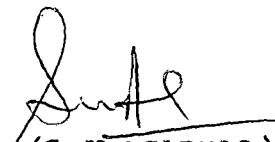
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5. We, therefore, dispose of this OA with a direction to the respondents that candidature of the applicant may be considered for absorption on availability of vacancies whenever his turn in near future comes. No order as to costs.



(GOPAL SINGH)

MEMBER (A)



(S.K. AGARWAL)

MEMBER (J)